

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.18/MP/2018

Subject : Petition under Section 79 (1)(c) and (f) and other applicable provision of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in the inter-State transmission and related matters) Regulations, 2009 against the action of the respondent in threatening to cancel the open access and encashment of bank guarantee.

Petitioner : Adani Green Energy Limited (AGEL)

Respondent : Power Grid Corporation of India Limited (PGCIL)

Date of hearing : 19.3.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Buddy Ranganadhan, Advocate, AGEL
Shri Raunak Jain, Advocate, AGEL
Shri Vishvender Tomar, Advocate, AGEL
Shri Rohan Ahlawat, Advocate, AGEL
Shri Ashok , Advocate, Powergrid
Ms. Sanjana Dua, Advocate, PGCIL
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the Petitioner is entitled for return of BGs since the connectivity granted earlier has been revoked in accordance with the Detailed Procedure issued under Connectivity Regulations and AGEL has been granted deemed stage -I connectivity . Learned counsel further submitted that since the petitioner has 2 years time for applying Stage II connectivity and LTA, the LTA granted earlier has no meaning.

2. Learned counsel for PGCIL submitted that as per the Commission's direction dated 14.2.2019, PGCIL has submitted details of all other similarly placed generators. Learned counsel further submitted that PGCIL is ready to return the BG to the Petitioner.

3. After hearing the learned counsels for the parties, the Commission reserved the order in the Petition.

By order of the Commission
Sd/-
(T. Rout)
Chief (Law)